

(e) if not, the amount still pending and the reasons therefor?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) to (c) Offers for supply of 57,000 tons of imported sugar were accepted from 4 Indian firms at £ 4 to 5 per ton below the then prevailing market prices. These firms could not fulfil their contracts and Government levied liquidated damages on them. An amount of Rs 51,055 recoverable from three firms has been recovered in full. In the case of the fourth firm, a sum of Rs 10,000 has so far been recovered

Glider Crash in Delhi

*610. { Shri Vajpayee:
Shri D. C. Sharma:
Shri Ram Krishan:
Shri R. S. Tiwary:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that on the 19th January, 1959 a glider while taking off from Safdarjung Airport, New Delhi, crashed, thereby resulting in the death of the pilot;

(b) whether any enquiry has been conducted into this mishap; and

(c) if so, the findings thereof?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Yes, Sir

(b) and (c) The accident is under investigation

Kathua Feeder Canal

*611. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Kathua Feeder Canal, taking off from the Madhopur Headworks on the Ravi, is going to be extended for providing irrigation facilities in Jammu and Kashmir;

(b) if so, whether any scheme has been drawn up;

(c) the estimated expenditure on this project; and

(d) the Central assistance proposed to be given for this project?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The Jammu & Kashmir Government have prepared a scheme for the construction of Kathua Feeder. It is designed to replace irrigation from the old Basantpur Canal which was badly damaged in 1955 floods. Kathua Feeder will also provide assured supplies for the areas on the right bank of the Ravi and its tributaries which in the past got inadequate and precarious supplies through Zamindari Kuhlis

(c) Rs 66.6 lakhs

(d) The Scheme is under consideration and has not yet been sanctioned. The question of providing Central Assistance will be considered after the scheme has been approved

Indian Airlines Corporation

*612. Shri V. P. Nayar: Will the Minister of Transport and Communications be pleased to state

(a) whether the Government of India have issued any instructions to the Indian Airlines Corporation regarding the promotions to be made from grade to grade among the staff; and

(b) whether a copy of the instructions in force will be laid on the table?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b) The promotions of the staff are governed by the Recruitment and Promotion Rules framed by the Corporation, with the approval of the Central Government, under Section 45 of the Air Corporations Act. These rules stand amended on the basis of the Award of the National Industrial Tribunal in the dispute between the Indian Airlines Corporation and their workmen